

(b) whether it has also pointed out that manufacturing units in India are discouraged from growing beyond the small scale category; and

(c) if so, what is Government doing to address these problems?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI NAMO NARAIN MEENA): (a) and (b) The Financial Times Limited in its article dated January 22, 2013 on 'India: Factory owners urged to raise ambitions for export success' has broadly discussed manufacturing sector constraints and areas of reforms needed to unleash manufacturing investment in India.

(c) In order to encourage micro, small and medium enterprises (MSME) to grow, the Government has proposed in the Budget 2013-14 that the benefits or preferences enjoyed by them will stay with them for upto three years after they grow out of the category in which they obtained the benefit. To begin with, the non-tax benefits would be made available to a MSME unit for three years after it graduates to a higher category.

Corporate loans as NPAs

1622. SHRI T. K. RANGARAJAN: Will the Minister of FINANCE be pleased to state:

(a) the number of corporate having more than Rs.100 crore and above loans from banks and declared as Non-Performing Assets (NPA) in the year ending December, 2012;

(b) the total amount of NPAs involving Corporate sector; and

(c) the percentage this NPA constitute out of the total NPA for the year ending December, 2012?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI NAMO NARAIN MEENA): (a) The Bank-wise number of accounts having more than Rs.100 crore and above loan from banks and declared as NPAs in the year ending December 12 is as under:

No. of accounts	Amount (Rs. In Crore)
172	37194

(These figures are based on top 30 defaulters of each banks)

(b) and (c) As on December, 2012, a total of Rs. 98,884 crore (data provisional) has been classified as NPAs under the corporate category by RBI, which constitutes 53.68% of the total NPA of banks.

Monitoring of foreign origin funds of NGOs

1623. SHRI NARESH AGRAWAL: Will the Minister of FINANCE be pleased to state:

(a) whether Government has received complaints against NGOs for receiving huge amount of money from abroad;

(b) if so, the steps Government has taken to check the source of such funding;

(c) whether Government has taken any steps to check the expenditure of the money received by various NGOs from abroad;

(d) if so, the details thereof;

(e) if not, the reasons therefor; and

(f) whether Government plans to do a audit of such NGOs by CAG and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI S.S.PALANIMANICKAM): (a) Specific cases of NGOs where complaints are received for violation of the Income-tax Act, 1961 [Act] are dealt with by field formations on a case to case basis and appropriate action is taken as per the provisions of the Act. No centralised data in this regard is maintained in the Ministry of Finance. Further, appropriate action is taken by the Ministry of Home Affairs on complaints received against NGOs in this regard.

(b) The Government monitors the receipt and utilization of foreign contribution received by any 'person' including NGOs in terms of the Foreign Contribution (Regulation) Act, 2010 [FCRA] and the rules framed thereunder. FCRA provides for NGOs to receive foreign funds after registration or prior permission. Every such application of NGOs for registration or prior permission is decided with inputs from the security agencies concerned. The NGOs which have been registered/given prior permission for receiving foreign funds are required to submit annual accounts in the prescribed format duly audited by a Chartered Accountant.